

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1983

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ARRANGEMENT OF SECTIONS

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SECTIONS

1. Short title.
2. [*Repealed.*]
3. [*Repealed.*]
4. [*Repealed.*]
5. Validation.

THE INDIAN RAILWAYS (AMENDMENT) ACT, 1983

ACT NO. 44 OF 1983

[25th December, 1983.]

An Act further to amend the Indian Railways Act, 1890.

BE it enacted by Parliament in the Thirty-fourth Year of the Republic of India as follows:—

**1. Short title.**—This Act may be called the Indian Railways (Amendment) Act, 1983.

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**5. Validation.**—Any action or thing taken or done or purported to have been taken or done under the principal Act before the commencement of this Act, shall be deemed to be, and to have always been, as validly and effectively taken or done as if the amendments made in the principal Act by sections 3 and 4 had been in force at all material times.

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1. Sections 2 to 4 rep. by Act 19 of 1988, s. 2 and the First Schedule (w.e.f. 31-3-1988).